

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 362
TO BE ANSWERED ON 02.02.2026**

WELFARE OF UNORGANIZED SECTOR WORKERS

†362. SHRI DHARMENDRA YADAV:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government has official records of accurate and updated numbers of unorganized sector workers across the country;**
- (b)if not, the steps being taken to prepare accurate data;**
- (c)the details of the concrete initiatives taken by the Government to adjust wage rates in line with raising inflation during the last five years and the current year to protect the actual income of workers;**
- (d)the details of the major challenges faced in providing social security benefits to the said workers, such as health insurance, provident fund and insurance against accident and the plans formulated by the Government to address them;**
- (e)whether the Government proposes to launch any special campaign to strengthen the monitoring system and implement labour laws effectively to ensure a safe and decent working environment for workers; and**
- (f)if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

- (a) to (f): The Ministry of Labour and Employment launched eShram portal (eshram.gov.in) on 26th August 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. eShram portal is meant to register on a self-declaration basis and support the unorganised workers by providing them a Universal Account Number (UAN). Further, unorganised workers registered on eShram portal can also verify and update their occupational and income details on the eShram portal or through Common Service Centre (CSC).**

As on 29th January 2026, over 31.48 crore unorganised workers have already registered on eShram portal.

Under the code on Wages, 2019, there are provisions for fixation and payment of minimum wages and equal remuneration, its payment and bonus. The provisions of Minimum Wages Act 1948 have been subsumed under the Code on Wages, 2019 with the aim to universalize the applicability of minimum wages across all employments.

The Code empowers both Central and the State Government, as appropriate government, to fix, review and revise the minimum wages, as well as revision of Cost of Living Allowance on the basis of variation of cost of living index at regular intervals.

Further, the Ministry of Labour and Employment launched the eShram “One-Stop-Solution” on 21st October 2024. eShram- “One-Stop-Solution” entails integration of different social security/ welfare schemes at a single portal i.e. eShram. This enables unorganized workers registered on eShram to access social security schemes and see benefits availed by them so far, through eShram.

So far, 14 schemes of different Central Ministries/Departments have already been integrated/mapped with the eShram to enhance social security coverage to unorganized workers including Pradhan Mantri Suraksha Bima Yojana (PMSBY), Pradhan Mantri Jeevan Jyoti Bima Yojana (PMJJBY), Ayushman Bharat – Pradhan Mantri Jan Arogya Yojana (AB-PMJAY) etc. Apart from the above, eShram has linkage with Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM) for Pension.

The four Labour Codes viz; the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 have been implemented w.e.f. 21.11.2025. Further, the Ministry of Labour & Employment has been regularly interacting with States through VC and organizing Regional Level Conferences across the States/UTs for smooth implementation of the Codes.